

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.2696/2022

STATE OF U.P.

Appellant(s)

VERSUS

DR. VAKUL BANSAL & ORS.

Respondent(s)

(IA No. 101684/2022 - EXEMPTION FROM FILING O.T.
IA No. 104601/2022 - INTERVENTION/IMPLEADMENT
IA No. 101680/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 42578/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 14-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Appellant(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Ankur Tyagi, Adv.
Mr. Mimansak Bhardwaj, Adv.
Mr. Prabhat Kumar Rao, Adv.

For Respondent(s) Mr. Rakesh Dahiya, AOR
Mr. Aditya Dahiya, Adv.
Mr. Akshat Jain, Adv.

Ms. Neela Gokhale, Adv.
Mr. Kushal Choudhary, Adv.
Mr. Mohit Kumar Singh, Adv.
Ms. Anannya Ghosh, AOR

Mr. Nikhil Jain, AOR

Mr. Susheel Tomar, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner has prayed for two weeks' time to file rejoinder.

List on the regular board after three weeks.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER